

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.225- IA/543(AHM)2024
ITEM No.226- IA/591(AHM)2024
in
CP(IB)/64(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Vidhata Machinery Pvt Ltd.
V/s
Aditya Prints Pvt Ltd.

.....Applicant

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vikram Choudhary, Adv. a.w Mr. Gaurav Jalendra
Mr. Sumit Parikh, Adv. in IA 543 of 2024
For the Liquidator : Mr. Sumit Parikh, Adv. in IA 591 of 2024
Mr. Mohitkumar Gupta, Adv. for R-2 in IA 591 of 2024
Mr. Dhiren Dave, Adv. for R-3 & 4 in 591 of 2024

ORDER

IA/543(AHM)2024

Ld. Counsel for the Liquidator i.e. respondent no.3 seeks time to file reply. He is directed to file the same within one-week. Respondent no.2 is not properly served. Applicant is directed to serve fresh notice upon respondent no.2.

List for further consideration on 09.08.2024.

IA/591(AHM)2024

None present for Respondent no.1. Ld. Counsel for respondent no.3 & 4 seeks time to file reply. He is directed to file the same within one-week. Ld. Counsel for the applicant is directed to collect the notice from Registry and serve fresh notice upon respondent no.1.

List for further consideration on 09.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)